

CITY OF BOMBAY MUNICIPAL (SUPPLEMENTARY) ACT, 1888

12 of 1888

[12th October, 1888]

CONTENTS

1. <u>Confirmation of the City of Bombay Municipal Act, 1888, so far as</u> regards Benches, Magistrates and Courts of Small Causes 2. .

3. <u>Appeal to the Bombay High Court from certain orders of the</u> <u>Chief Judge of the Bombay Small Cause Court</u>

4. <u>Appeal to the Bombay High Court from orders f Presidency</u> <u>Magistrates in Bombay</u>

5. <u>Period of limitation for appeals to the Bombay High Court under</u> <u>the two last foregoing sections</u>

CITY OF BOMBAY MUNICIPAL (SUPPLEMENTARY) ACT, 1888

12 of 1888

[12th October, 1888]

An Act to supplement certain provisions of the City of Bombay Municipal Act, 1888. WHEREAS it is expedient tosupplement by legislation in the Council of the Governor General for making Laws and Regulations certain provisions of the City of Bombay Municipal Act, 1888. It is hereby enacted as follows

<u>1.</u> Confirmation of the City of Bombay Municipal Act, 1888, so far as regards Benches, Magistrates and Courts of Small Causes :-

The City of Bombay Municipal Act, 1888 (Bom. III of 1888)¹shall, so far as regards ,-

(a) the jurisdiction thereby conferred upon Appellate Benches of Municipal Authorities and upon Presidency and other Magistrates and Courts of Small Causes or any Judge of such a Court, and

(b) the decisions , orders and other proceedings of those Benches, Magistrates and Courts or of any such Judge, be as valid as if they had been passed by the 2 [Central Government] at a meeting for

the purpose of making Laws and Regulations.

 The words relating to the Calcutta Municipal Consolidation Act, in the title and preamble, and in section 1, were repealed by the Calcutta Municipal Act, 1899 (Ben. Act 3 of 1899), Bengal Code.
The words "Central Government" were substitued for the words "Governor General of India in Council" by the Adaptation of Indian Laws Order in Council.

<u>2.</u>.:-

Reference of questions by the Chief Judge of the Bombay Small Cause Court to the Bombay High Court.] Rep. Bom. LXXVI of 1948.

3. Appeal to the Bombay High Court from certain orders of the Chief Judge of the Bombay Small Cause Court :-

(1) An appeal shall lie to the High Court of Judicature at Bombay from a decision passed by the Chief Judge of the Court of Small Causes of Bombay under section 503 or section 504 of the City of Bombay Municipal Act, 1888, (Bom. III of 1888) when the amount of the claim in respect of which the decision is passed exceeds two thousand rupees.

(2) The provision of the ¹ Code of Civil Procedure with respect to appeals from original decrees shall, so far as they can be made applicable, apply to appeals under sub-section (1), and orders passed therein by the High Court may, on application to the Chief Judge of the Court of Small Causes, be executed by him as if they were decrees made by himself.

(3) A decision passed by the Chief Judge of the Court of Small Causes of Bombay under section 503 or section 504 of the City of Bombay Municipal Act, 1888, shall, if an appeal does not lie therefrom under sub-section (1), be final.

1. See now Act 5 of 1908.

<u>4.</u> Appeal to the Bombay High Court from orders f Presidency Magistrates in Bombay :-

(1) An appeal shall lie to the High Court of Judicature at Bombay from an order passed by a Presidency Magistrate under section 515 of the City of Bombay Municipal Act, 1888 (Bom. III of 1888).

(2) The High Court may, from time to time, make rules for regulating the admission of appeals under sub-section (1) and the procedure to be followed in the adjudication thereof.

(3) When an appeal has been preferred to the High Court under this section, the Municipal Commissioner for the City of Bombay shall defer action upon the order of the Presidency Magistrate until the appeal has been disposed of.

(4) But, when the appeal has been disposed of, he shall forthwith give effect to the order passed therein by the High Court, or if the order of the Presidency Magistrate has not been disturbed by the High Court, then to his order.

(5) When disposing of an appeal under this section, the High Court may direct by whom the costs of the appeal are to be paid, and whether in the whole or in what part or proportion.

(6) Costs so directed to be paid may, on application to a Presidency Magistrate be recovered by him, in accordance with the direction of the High Court, as if they were a fine imposed by himself.

5. Period of limitation for appeals to the Bombay High Court under the two last foregoing sections :-

An appeal to the High Court of Judicature at Bombay under either of the two last foregoing sections shall, for the purposes of No. 156 of the Second Schedule to the 5Indian Limitation Act, 1877 be deemed to be an appeal under the Code of Civil Procedure in a case not provided for by No. 151 and No. 153 of that Schedule.